

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 190 of 2013 &
IA No. 258, 259 & 260 of 2013**

Dated : 12th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)

Versus

Tamil Nadu Electricity Board & Ors. ...Respondent(s)

**Counsel for the Appellant(s): Mr. A.R.L. Sundaresan, Sr. Adv.
Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

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Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

We have heard the Learned Senior Counsel for the Appellant and Learned Counsel for the Respondent in the application seeking for stay. We also have gone through the Application for Stay as well as the counter.

Having heard the parties and having regard to the circumstances of the case, we deem it appropriate to pass order of status quo pending disposal of the Appeals. Accordingly, status quo as on the date of impugned order is ordered.

In view of the objection raised by the Learned Counsel for the Respondent with regard to the grant of stay, we deem it fit to fix the main Appeals for final disposal at an early date. So, post the main Appeals for final disposal on 21.10.2013.

In the meantime, the Learned Counsel for the Respondent is directed to file reply on or before 08.10.2013 after serving copy on the other side. Thereafter, the Learned Senior Counsel for the Appellant is at liberty to file rejoinder on or before 11.10.2013, if any.

Post the main Appeals for final hearing on **21.10.2013 at Chennai**

Circuit Bench.

(RakeshNath)
Technical Member
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(Justice M. KarpagaVinayagam)
Chairperson